



**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 102
New IA-3094/2024
IN
IB-73(ND)/2024

IN THE MATTER OF:

M/S OM SHIV ENTERPRISES

Vs

IMPLEX INFRASTRUCTURE (P) LTD

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 12.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Mohak Sharma, Advocate.

For the IRP : Mr. Purti Singhal, Advocate a/w Devvart Rana in Person

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA-3094/2024:-

This application has been filed seeking withdrawal of IB-73(ND)/2024, filed under Section 9 of IBC, 2016, wherein the CIRP was initiated vide order dated 31.05.2024. It is stated that the parties have entered into a settlement deed dated 05.06.2024 and therefore, the Applicant seeks to withdraw the present application.

Having regard to the facts and circumstances of the case, the application i.e. IB-73/ND/2024 is permitted to be withdrawn. The IRP is discharged from his duties and the Corporate Debtor is restored back to the Directors.

IA-3094/2024 **disposed of.** IB-73/ND/2024 **dismissed** as withdrawn.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)